

## NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/07/2017 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL

APPLICATION NUMBER

**PETITION NUMBER** 

: TCP/220/ (IB)/2017

NAME OF THE PETITIONER(S)

: THE FEDERAL BANK LTD & 1

NAME OF THE RESPONDENT(S)

: BEST & CROMPTON ENGG LTD

**UNDER SECTION** 

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

**DESIGNATION** 

**SIGNATURE** 

REPRESENTATION BY WHOM

cannot for Respondents

to Eyer & Thong

2) Noseph Augustine. Coursel for Rethirorer

Mg. Sampathleumar & Associates

Counsel representing both the parties are present. Counsel for respondent submitted that they have filed a memo stating that the Hon'ble High Court of Madras has already appointed an Official Liquidator in CP 63/2013 and filed a copy of the same and furnished a copy to the other side. In view of the submission and having perused the order, the Registry of this Bench is directed to return this petition to the Registry of the Hon'ble High Court of Madras for appropriate action at their end.

> (K. Anantha Padmanabha Swamy) Member (Judicial)